New Delhi, the 30th April, 2004

S.O. 1137.—In exercise of the powers conferred by Section 3 of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 (40 of 1971), the Central Government hereby appoints Dr. (Smt.) Shashi Khare, Consultant (Micro), National Institute of Communicable Diseases, 22-Sham Nath Marg, Delhi-110054 being a Gazetted Officer of the Government to be Estate Officer for the purpose of the said Act, who shall exercise the powers conferred and perform the duties imposed on the Estate Officer by or under the said Act, within the limits of her jurisdiction in respect of the Public Premises specified in Col. 2 of the Table below :—

TABLE

Name & Designation of the Officer	Public Premises
1	2
Dr. (Smt.) Shashi Khare, Consultant (Micro), National Institute of Communicable Diseases, Delhi	All offices and residential units and other structures in the NICD Campus at 22-Sham Nath Marg, Delhi-110054.

[F. No. A-60011/17/2003-PH(CDL)/PH]

K.V.S. RAO, Under Secy.

खाद्य प्रसंस्करण उद्योग मंत्रालय

नई दिल्ली, 27 अप्रैल, 2004

का. आ. 1138.—मांस खाद्य उत्पाद आदेश, 1973 के अनुच्छेद 2 के खण्ड (च) के अनुसरण में, केन्द्रीय सरकार एतद्द्वारा खाद्य प्रसंस्करण उद्योग मंत्रालय में संयुक्त सचिव श्री ए.एन.पी. सिन्हा को उक्त आदेश के प्रयोजन हेतु श्री पी.के. अग्रवाल, कृषि विपणन सलाहकार, भारत सरकार के स्थान पर लाइसेंसिंग प्राधिकारी के रूप में नियुक्त करती है।

[फा. सं. 11(3)/18/2001- एम एंड एम पी डेस्क]

ज.प्र. शुक्ल, निदेशक

MINISTRY OF FOOD PROCESSING INDUSTRIES

New Delhi, the 27th April, 2004

S.O. 1138.—In pursuance of clause (f) of Paragraph 2 of the Meat Food Products Order, 1973, the Central Government hereby appoints Shri A.N.P. Sinha, Joint Secretary in the Ministry of Food Processing Industries, as the Licensing Authority for purposes of the said Order vice Shri P.K. Agarwal, Agricultural Marketing Adviser to the Government of India.

[F. No. 11(3)/18/2001-M&MP Desk]

J.P. SHUKLA, Director

वाणिज्य और उद्योग मंत्रालय

(वाणिज्य विभाग)

नई दिल्ली, 26 अप्रैल, 2004

का. आ. 1139.—केन्द्रीय सरकार निर्यात (क्वालिटी नियंत्रण और निरीक्षण) अधिनियम, 1963 (1963 का 22) की धारा 17 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, बासमती चावल का निर्यात (क्वालिटी नियंत्रण और निरीक्षण) नियम, 2003 का संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात :—

1. (1) इस नियम का संक्षिप्त नाम बासमती चावल का निर्यात (क्वालिटी नियंत्रण और निरीक्षण) संशोधन नियम, 2004 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. बासमती चावल का निर्यात (क्वालिटी नियंत्रण और निरीक्षण) नियम, 2003 नियम 8 के उप-नियम (ङ) का लोप किया जाएगा।

[फा. सं. 6/2/2000-ईआई एण्ड ई पी]

राज सिंह, निदेशक

टिप्पण :—मूल नियम भारत के राजपत्र (असाधारण) में का.आ. 68(अ) तारीख 23 जनवरी, 2003 द्वारा प्रकाशित किए गए थे।

MINISTRY OF COMMERCE AND INDUSTRY

(Department of Commerce)

New Delhi, the 26th April, 2004

S.O. 1139.—In exercise of the powers conferred by Section 17 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), the Central Government hereby makes the following rules to amend the Export of Basmati Rice (Quality Control and Inspection) Rules, 2003, namely :—

1. (1) These rules may be called the Export of Basmati Rice (Quality Control and Inspection) Amendment Rules, 2004.

(2) They shall come into the force on the date of their publication in the Official Gazette.

2. In the Export of Basmati Rice (Quality Control and Inspection) Rules, 2003, in rule 8, sub-rule (e) shall be omitted.

[F. No. 6/2/2000-EI&EP]

RAJ SINGH, Director

Note :—The principal rules were published in the Gazette of India Extraordinary, *vide* S.O. 68(E) dated the 23rd January, 2003.